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corpus we will only be helping people carry out those things which are really necessary for them and the country at large. Apart nom that, there is hardly any other point except the violation that is brought to our notice. We find even in this parts cular instance which he has mentioned that it did not reflect any violation of the Contingency Fund of India Act What happened was that certain items were wrongly classified in the accounts and this matter was dealt with by the Public Accounts Committee and re gularisation of excess expenditure is being taken up I think this should allay the fears or doubts in the minds of hon. Members and I request that the Bill may be passed

'SHRI DINEN BHATTACHARYYA Sir, there is no quorum in the House MR CHAIRMAN The Bell is being rung

Now, there is quorum.

The question is

"That the Bill further to amend the Contingency Fund of India Act 1950 be taken into consideration"

The motion was adopted

MR CHAIRMAN We take up clause-by-chause consideration The question is

"That Clause 2 stand part of the Bill'

The motion iras adopted

Clause 2 was added to the Bill

MR. CHAIRMAN The question is "That Clause 1 the Enacting Formula

and the Title stand part of the Bill"

The motion was adopted Clease 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI-SIT, with your permission, I beg to move;

"That the Bill be passed."

MR CHAIRMAN: The question is "That the Bill be passed."

The motion was adopted

15.45 brs.

CONSERVATION OF FOREIGN EX-CHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (SE-COND AMENDMENT) BILL

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT

SRAVANA 26, 1898 (SARA) Conservation of 1290 Foreign Exchange

etc. (Second Amd).) Bill OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHER JEE). Sir, as the hon Members are aware, in December, 1974, Parliament enacted the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 to letuin persons engaged in smuggling, foreign exchange racketeering and related activities When the Proclamation of Emergency necessitated by internal disturbances was issued on the 25th June 1975, it became necessary to further strengthen the provisions of law to effectively deal with the aforesaid persons during the emergency. The Conservation of Foreign Exchange and Preventation of Smuggling Activities Act, 1974 was therefore, amended on 1st July, 1975, by the insertion of p special provision in the form of section 12A of the Act This section enables the Government to issue a declaration in respect of a person detained under the principal Act to the effect that the detention of such a person is necessary to deal effectively with the emergency Wherever such a declaration is issued the statutory requirements of communication of grounde of detention to the detenu within five days of his detention and reference of his case to an Advisory Board withm thirty-five days of his detention are frozen during the period the declaration remains in force The main purpose behind incorporation of these special provisions was that some of the smugglers and foreign exchange racketeers had been posing a serious threat to the economy and thereby to the security of the nation owing to the vast resources and influence at their command. During the present emergency the observance of the aforesaid statutory procedural requirements was not considered to be in the larger interests of the nation.

These special provisions would have in the normal course ceased to have effect on the 25th June, 1976 If there had been allowed to lapse, there would have been a serious set back to the operations designed to combat smuggling and foreign exchange manupulations It is, therefore, proposed to extend the period of operation of the spe-

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[Shri Pranab Kumar Mukherjee] cial provisions contained in section 12A of the Act, by another twelve months. For the removal of doubts, it is proposed to clarify that every declaration made under the aforesaid provision before the 16th June, 1976 would also continue to remain in force during the extended period.

In view of the urgency of the matter the President promulgated the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance 1976-No. 6 of 1976-on the 16th June, 1976. The Bill seeks to replace the provisions of the Ordinance.

I beg to move-

"That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, be taken into consideration "

MR. CHAIRMAN : Motion moved : "That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 be taken into consideration."

SHRI DINESH JOARDER (Malda) Sir. we have heard the hon. Minister and also it has been stated in the Statement of objects and reasons that if the provisions had been allowed to lapse, that would have created a seriousset-back to the anti-smuggling operations If this is the purpose under which the provision under section 12A of the Act has been extended for an other period of 12 months totalling to 24 months what would happen after that? You may again come forward here for a further extension of this period on the same plea of a serious set-back in the anti-smuggling operations.

Is the Government thinking of extending the emergency for an indefinite period so that this draconian law may continue for an indefinite neriod? (Interruptions) Here I am talking about this particular amendment to section 12A dealing with the anti-social elements, smugglers who are behind the bars and not those who had been given any scope for going to the court.

Amdt.) Bill ..

Of course, I support this provision but I want to know why the Government is coming forward before us with a piecemeal legislation. Those who had been detained under this Act should not be allowed to go to the courts for seeking any relief-that provision should be there. Normal laws of the country like the Indian Penal Code and also the amendment to that code and the Criminal Procedure Code which we have passed are also there. There should be a provision under that Act that when a particular person has been found guilty of that particular offence, there should be a public censure by publication of their names in the newspapers and there should also be a radio announcement about that, we want to know as who are these smugglers who are giving these sorts of difficulties to the Government in conservation of foreign exch. ange and allied matters. We want to know the names of the guilty persons responsible for foreign exchange ra-cketeering. The names of such persons should be publicly censured. If this is not done the people at large will not know about these persons guilty of smuggling and foreign exchange racketeering Further, they will have the scope of maintaining the same social status even after they come out of the prison. They will be getting the same social status and free entry into the society. Government must take some definite steps and the people at large should know as to the steps being taken by the Government against the smugglers and the foreign exchange racketeers.

A few days back we learnt that about 65 residences belonging to people having connections with big business houses have been searched and certain amount of money has been seized from their lockers. In this search certain big business houses are involved. A comprehensive list bas not as yet been published as to the names of the persons detained under this Act and particularly under seition 12A of this Act. What are the properties that have been attached and what is the amount of money that has been

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recovered from them. I would also the to know from the hon. Minister to how they propose to have a check so that these persons when they are released after some period-you cannot extend these sorts of provisions for an indefinite period-will not in. dulge into similar activities in future. Government must take certain measurves to stop them from taking up shallar activities m future. What are the views of the Government in this respect? How will these persons and their properties be dealt with? It is not clear.

Also the persong who are not yet detained and who have been indulging in smuggling activity on the northern and eastern borders are finding new ways of carrying on these activities. There are some organisations and some agencies which are lying low at the moment. As soon as the emergency is over, they might again come to the surface and carry on their activities What steps are being taken to rheck and stop these activities once for all? What steps are being taken to see that these activities are stopped in other form, racketeering in foreign exchange and smuggling activities, in other parts of the country also? A few days ago in Bengalore, I think, the hon. Minister, Shri Pranab Mukherjee, held a conference with officials of the Home Ministry, police officers and other officers to see to it that smuggling activities do not come to the surface on the southern and eastern coastal areas of the country. There is apprehensio on this score. We know that smuggling activities have not been stopped altogether.

Then there is this over-invoicing and under-invoicing in foreign trade indulged by big monopoly houses. You are giving them all sorts of concessions, to the jute industry, textile industry, sugar industry and many other industries. This has been discussed here earlier. By under-inand over-invoicing, these voicing houses keep a large part of the foreign exchange earned in foreign banks. Many of the persons ongaged in this foreign exchange racksteering have

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deposited this money in foreign banks. What are you going to do about it? Have you been able to seize any of these amounts in those foreign banks? Actually, we are not in the know of how Government are sole to check this kind of foreign exchange racketeering and smuggling activity It is not clear. Even this detention is . very temporary provision We want Government to take definite steps on these lines.

SHRI B. R. SHUKLA (Bahraich): Smugglers of and racketeers in foreign exchange acquired fabulous wealth by their anti-social, anti-national and clandestine activities and when such activities assumed alarming proportions, Government was compelled to bring forward a Bill in 1974, the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill which was passed. Smugglers and racketeers are only a species of the wider class of smugglers of goods from foreign countries and also smugglers of Indian goods to foreign countries. Their activities had become all the more serious when the emergency was proclaimed on June 25, 1975. There was a tremendous salutary impact on the activities of those persons. Many of them were put behind bars Alongwith various other fiscal measures this measure went a long way to curb their activities. If any measure in the country had been midely acclaimed by the people, by the Members of the Opposition including Marxists, it was this measure. The whole House is behind the government in extending its support to the measure because everybody is fed up with the activities of the smugglers.

16 hrs.

Now the grievance of Mr. Joarder is that the House has not been taken into confidence by disclosing the names of the big sharks Perhaps he is not realising that it would not be in public interest to publish their names at present. When normalcy returns and when the economic situa-

[Shri H. R. Skukla]

tion is brought under control the name of every smuggler should be published prominently in newspapers and it should be announced on the radio, For reasons known to the government they think this perhaps is not the time to do so.

The extension of the provisions of the original Act is sought by the Gov. ernment Everybody shares the view of the government that the leopard has not changed its spots within . short span of one year. Smuggling and racketeering in foreign exchange are not sporadic or isolated in nature or done at the spur of the moment. It is an ingrained habit of the smugglers. In order to bring home to them that they should not repeat those activities it is necessary that the provisions of the Act should remain in ope. ration for a longer time than a short span of one year.

Now it has been said that even the worst criminal deserves a fair trial: there should be a regular proceeding in a court of law and there should be an opportunity to the criminal to know the charges against him and what evidence is there That procedure 15 applicable to normal times; when the nation is passing through a critical period and crisis the normal functioning of the court should not have precedence over emergent provisions like this. They are also not ordinary criminals They are big sharks with international ramifications and associations They are connected to big persons even in this country They have their own haison with political persons also. These big sharks cannot be brought within the net of the ordinary criminal law, they will break that net So, to punish them effectively nothing short of the provisions of the Act now being extended will meet the necessity of the situation. If any measure is going to be retrained as a permanent measure, it should be on the lines of the present Bill. Otherwise, vulgar display of wealth, threatening the economy, running of

black markets, having a parallel score , nomy, etc. -- all these phenomena would be recurring.

With these words, I support the Bill.

SHRI PRIYA RANJAN DAS MUNEI (Calcutta-South): Sir, I congratulate the minister for the efforts taken by his ministry to save the country from the smugglers, speculators and persons possessing huge foreign exchange without knowledge of the government. This is a simple amending Bill extending the life of the parent Act. Mr. Joarder said, this sort of piecemeal legislation will not help I do not agree with him. When there is emergency, some of the constitutional provisions like fundamental rights cannot be claimed by the citizens We have observed that previously smugglers and other economic offenders used to take advantage of the situation and after getting bail from the court they used to hide themselves, with all their property So, the government had no alternative but to stringent bring forward some measures Nobody can say when the emergency will be withdrawn. It is not possible for the Finance Minister to say that this sort of legislation will be ended on a particular day I do feel that such amendments are welcome as they weaken the nerve and pulse of the people in the underworld.

Apart from paying my compliments to the ministry and the minister, I submit that some more efforts should be made. It is true that after 1974 till the end of 1975. this ministry has taken a number of steps to unearth black money, foreign exchange etc. and also to deal with smugglers having international connections. We have found some serious things in dealing with them. Fortunately, I have taken a special effort to publish the documents in a journal in our State. In a series of articles, I have ventilated the habits of the smugglers, Apart 'from

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their trade, the smugglers have built up a society itself in which their children and other family members feel that this is not a crime but a sort of profession which should be maintained by the family members. In the Calicut area of Kerala and in some parts of Surat, I had the privilege of meeting a few young men, who were upright in character and good in academic results, but with a bad background. Their relations are still behind the bar. It appears somehow or -other, due to the inefficiency of the administration long ago, this business was accepted as a social deal by these groups of people. The main contacts that they have built up in this country is, first, with the Middle East and, secondly, by the border States in the western side of Punjab with Pakistan and, on the north-eastern side, with Nepal and of late, with Bangladesh.

I came to know during my investigation that smuggling was conducted not only in goods of this country but also there was some inhuman trade in blue films They used to engage poor Indian girls for this inhuman profession and the blue films used to be exported to the Middle East countries by the smugglers. Since these cases are under investigation. I do not want to disclose their names in the interests of the country. This is how the people of the under-world used to operate for the last so many years.

I am sorry to say that the officials of the Finance Ministry specially of the Department of Revenue and Expenditure, are not doing proper justice. according to the policy evolved by the Government. I am not suggesting that they are making discrimination between A and B. At the same time, there should be a broad outlook. A few days back I heard over the AIR that Shri Biswajeet Chatterjee was put behind the bass and kept in the Delhi prison for violation of the income-tax rules and that he was released the next day. It is good that you did that, though he was a noble man by heart

and he has donated a lot of his earning for the cause of the people. I am glad that Government did not spare these people. But, at the same time, I have to express my disappointment about the way in which some of the people connected with the Bombay film industry have been dealt with.

I have explained on an earlier occasion how these people connected with the film industry managed to get foreign exchange when they were abroad and how they kept it in their foreign bank accounts. First they will send their middle men to make all the arrangements. Yes, the very same people were awarded Padma Shri and they used to be invited for all the film festivals I have to express my disappointment that not even one big shot has been touched yet. I would eopeal to the Ministry to make further investigations in the matter and see that proper justice is done to all people without any discrimination.

Secondly, I want to say how the monopoly houses operate through smugglers. For example Birla, Jalan, Bajoria or Modi will never deal directly with a sunuggler. They do it through their middle men. When there was a shortage of nylon yarn, for instance, these big monopoly houses used to have dealings with the smugglers through middlemen. If at all he is caught, it is the middle men who will get the punishment. The officials have never tried to find out who are behind these middlemen If an enquiry is made to find out the real people behind them, I can say with confidence that a large number of people belong. ing to these big business houses would have to be detained. Some of the young people are employed by the big business houses as Accounts Assistant on a salary of Rs. 500 or Rs. 700. When there is any shortage of any raw material, they are asked to deal with the smugglers, and if they are successful in their deals they are promoted and given some perquisites. Of course, in some cases they are caught

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[Shri Priya Ranjan Das Munsi]

by the Government and put behind the bars or even shot dead. Yet, those who patronise them are not touched. This is not proper. They should find out the real people behind them and punish them.

It is good that Government have devised a machinery to deal with people within the country. They are detained without being sent even to a court, and I am glad about it. But what is the step which they are going to take to deal with those Indian citizens who often go abroad and keep their accounts in Swiss banks, or speculate international market, or purchase some flats binami in West Germany, London or Paris and come back again. There are a number of these people in this country in the big business houses and also in other circles. I know some of them, but I cannot give out their names because life would not be safe if they are not detained I know an industrialist whose total capital investment is under Rs. 1 crore, whose three units in West Bengal have been taken over by Government and made into six. They go abroad ten times a year. I cannot understand why they go abroad so often and what they do there, but they are moving nicely and safely. The Minister belongs to my State and he understands what I say. He is aware of the matter.

I know him, he does not spare anybody. I have every faith in his courage, because a year and a half ago while he was very young in this Ministry—I am not talking of his age, he is now mature—he was in Bombay City and I took him without police in a taxi. I asked him to introduce himself as a young man who was going to get married who would like to purchase some very good perfumes etc. He did so and easily purchased a few things which were found to be foreign goods. He dealt with them through his officers. But it is not possible for him to do it everythay because 'now . his face is known to all, but he can . still do it through some of his officers. He also got the support of a large number of young people who gave him information for the sake of the country.

I found in the newspapers the other day a report that a retired police officer of Calcutta, Dev Vallab Dhar, ex-D.I.G., who was charge-sheeted and removed, has been appointed by the Globe Detective Agency which is giving intormation to big business houses about the plans of the Government. I hope that in consultation with the Home Ministry, he will take proper steps.

I will be extremely glad if the Minister can tell us apart from the citizens who are detained, how many officials of the income-tax and customs department as also the Ministry have been detained, because there is an opinion that some of them have links with smugglers and hence the arti-smuggling operations could not be carried through very successfully.

With these words, I pay my compliments to the Minister and the officers m his department who took great risks during the emergency. The lives of some of them were at stake, but with the encouragement of Parliament I hope they will march shead.

SHRI С. К CHANDRAPPAN (Tellicherry): I rise to support this Amendment Bill, and I have no hesitation in saying that the Government has taken some good steps in its operation against the smugglers. I feel that the action of the Government against the smugglers has to continue. That can be understood only if you understand the magnitude of the problem as we are facing today. According to the Government's statement, they have already ordered detention in respect of 2519

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persons and there are still 346 persons who are at large. I think, Government have been given sufficient powers by Parliament to deal with these people, and we have extended our support continuously whenever Government came forward seeking more and more powers to deal with smugglers. But here I must say that the actions taken by the Government to put down the smugglers are rather weak. I agree, they have conducted so many raids; I have got the figures; in 1974 they conducted 49.555 raids and they got Rs. 60 crores worth of goods; in 1975, 64,569 cases were detected and the money realised by way of goods was Rs. 45 crores; during the six months of this year, 1976, more than 12,000 cases were detected and more than Rs. 12 crores were collected. With all these that Government has done. I do not think that they can claim that they have complete'y immobilised the smugglers. They have not That is why, even furing the period of Emergency, during the last six months, they could find out another 12,000 cases. They have not succeeded in completely smashing the ramifications created by the smugglers in our country.

Now, what is happening in the world of smugglers? The newspapers are full of reports. I think, the Ministry might have knowledge about it. In the western coast of this country_ Government has taken very serious steps to prevent the inflow of smugg'ed goods but the smugglers are not accepting their defeat. They are now looking for new points of entry, and it has been reported that the smugglers have shifted one of their centres, from Dubai to Rangoon. It was reported in the Economic Times, in the Indian press. They are now sending the smuggled goods to Manipur. I have seen a lot of smuggled items being sold in the open market; I raised it, and the Minister said that it might be something sold through government disposel stores. That is not so. The

fact of the matter is that that part of the country is new becoming more and more valuerable, the part of India which is bordering Bangladesh the part of India which is bordering Burma the part of India which is bordering Nepal. This side is becoming more and more vulnerable to smuggling activities They are now indulging in bringing new items, not the conventional ones. The smugglers are smuggling out of this country new items, for instance, automobile spare parts; the smuggiers are bringing gold and opium into this country. Girls from Kersla-it may not be a very good thing to tell-are being smuggled outside the country, even after all these operations against smuggling. In this context, what kind of explanation have Government to offer? They have failed to arrest 346 smugglers who are still absconding. Still more strange is the fact that they have not confiscated a single property from any smuggler. This is as per a reply given by you to one of the questions here. I can tell you if the Minister is in need of my assistance, the number of the question and all that you have answered

SHRI DINEN BHATTACHARYYA (Serampore): Yes, you give it.

SHRI C. K. CHANDRAPPAN: It is in reply to unstarred question No. 494 dated 13-8-76. The Government say:

"No property has been confiscated to far under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act, 1976."

Last time, I think it was 6-7 months ago, when this Minister came with all enthusiasm to introduce this Bill, I thunk all sides of the House welcomed that Bill. We all extended our full support to the Minister, we all wished him well to let him fight against these smugglers, let him forfeit their properties and let him.

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bring the smugglers' ill-gotten wealth to the national exchequer. What happened in this case is only this According to the Government's own reply to the same question, they said that in 235 cases they have issued notices for forfeiting the properties and I do not know if it has been done by the concerned authorities Then "The Competent Authority of Bombay assued notices in 100 cases. The Competent Authority of Madras issued notices in 98 cases. The Competent Authority of Delhi issued notices (only) in 37 cases' These are the notices issued under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act for confiscating their property and the list of these top sunugglers is also given in the answer But, why, after issuing the notices the Government failed to act even in a single case to forfeit their property and make a breakthrough in fighting the smugglers who are abscouding?

When we extended our support to this legislation, we expected that the Government will act in that fashion Otherw se this will be just an eye Not that I am accusing the wash Not that I Government of inaction am accusing that the Government is in connivance with the smugglers Nothing of that kind The Government has in fact failed to act m a manner this Parliament wanted the Government to act, this nation wanted the Government to act to bring down the edifice and the threat created by the smugglers to our country

When we extend our support again, certain questions remain unanswered. For example, 71 foreign smugglers are arrested, smugglers who are foreigners But again a smuggler who is wanted by the Interpol, who could come to India, got admitted in a hospital in Goa died there and his body was kept in the morgue for three months. For whom I do not £

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know? And only after his identification was searched by the Government, it was found that he was a West German citizen. The Interpol said that he was holding a passport. which was forged and the person in whose name he came to India, is still arive in Germany and the Interpol told the Government that this smuggler is the leader of an international smugglers' gang for whom they were searching But this fellow could land. in India and could go to a hospital and fortunately for us and for the world he died. Your Police, your Customs and your Security could do nothing This has happened under emergency I hope you will not deny this, because, if you have a mind to deny. I can give the name of the smuggler. This has happened in. our country

This is against foreign smugglers. If they come in the guise of tourists, if they come .n the guise of intellectuals and academicians, what is the step the Government is going to take? I do not think you have done anything in that regard You have arrested come people It is good Many more persons are roaming about and this point should be taken care of The machinery created is inadequate to deal with the situation, to meet the requirements of the situ-Mr Joardar asked about this ation This Bill seeks to extend this provision for another 12 months It is natural to ask what will happen after these 12 months Are you doing anything in the direction of setting up machinery permanently to deal with smuggling? We do not know why Government is only thinking of dealing with this issue on an ad hoc and temporary basis. The hon Minister made a promise in this House 'hat the Government is thinking on the lines of setting up special courts to deal with smugglers and to try them. I do not say that they should be given all kinds of justice which is required under normal law. I am not demanding that. You cap

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try them under the provision of special courts. You can hang them if you want. I do not oppose it. We will lend you all our support. But what we are saying is this. Why do you want 12 months, in an ad hoc manner? Again the Minister will tome and ask for another 12 months extension. That is not the way to deal with the problem. At what stage is this proposal now, of setting up special courts with special powers, to try and punish smugglers' This is my question. The Director of Revenue Intelligence. Mr. Srinivasan, said in Calicut which is in my State, on 1st of July that the consideration of setting up a special court was in an advanced stage. Advanced stage may be like advanced stage of pregnancy or something like that. I do not know. I would like to know from the Minister as to when this child is going to be delivered. These ad hoc measures will not help the situation. Of course, we are supporting now because you will say that you are helpless. But this is not a fooiproof way in which you can deal with such a serious problem.

Now, regarding smuggled goods available in the country, Mr. Das Munsi said about this I think that they are taking a light view of the matter If you really want to put down smuggling you should get the cooperation of the people. The DAVP is putting up an advertisement: Be an Indian; buy Indian goods. I think the money for that Department is being spent by the Ministry of Revenue and Finance. Under that very board or hoarding smuggled goods are being sold, not through the cuoperative societies. In Calcutta streets various smuggled goods are available, things like cigarettes which you and I would like to smoke, a good blade that we may like to buy, and so on. We are being tempted. And you, are putting up an advertigement there saying, don't

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buy goods which are not Indian goods. These very non-Indian goods are being sold there under that big banner which you are putting up.

It is a thume. This happens in all the big cities in this country. You can find this cut if you just go there as a buyer. If you want to creatthat atmosphere that the people of this country will not buy these things, well, you should make such an arrangement that you should ensure that the smuggled goods are not coming in the cpen market. The smugglers will not have that audacity to sel these things in public in definance of all laws of the land.

I think the Government has to imglemont this legislation with a sense of urgency and with more seriousness. Then only the desired results will be there. These are some of the points which I want to bring to the notice of this House and the hon. Minister. I hope in all fairness the Minister while replying to this debate will enlighten us on these problems which we have raised. I support this amendment.

SHRI VAYALAR BAVI (Chirayinkil): Mr. Chairman, Sir, I fully support this Bill of the hon. Minister and I take this opportunity to congratulate him and all those dedicated officers of his Ministry who, by and large, have done a good part of their job to check the smuggling and foreign exchange racket.

Shri Bhattacharyya and his friends are always critical about the emergency and they were asking about the gains made out of it. I hope that they will agree with me that the enconomic condition of this country had improved. I do not want to go into the details of the internal situation or what is happening in other parts of the country. It is very clear that after this Bill came into operation, Government could check not only the smuggling activities but also

[Shri Vayalar Ravi]

the circulation of the black money and thereby they could contain the inflation This is the only country which could control the inflation to a minus point Many Members have spoken about the different aspects and so 1 do not want to go into them in detail. Mr Banerjee will agree with me here that Shri Mukherjee has done a good tob of it Take the foreign re mittances from the people who are abroad Three years ago the foreign remittances were only Rs 330 crores Now, if I am right in February this year it has gone upto Rs 1200 crores It is because of the incentives offered to people working abroad They have been able to remit here their foreign exchange earnings. The money from abroad is more than double because of this concession This is the contribu tion of this Bill. The remittances now gone up 1 from abroad have would like to draw the attention of the Minister to other points I want to know whether he has studied the prob lems of the people staying abroad or he has made any evaluation or analysis of it To whom have you given those concessions m the matter of remittances from abroad? Is it for the working benefit of the employee nurses and ofhers? abroad or to the Can they bring such a huge amount of money from abroad? It is only some rich people who live abroad who can do this But when you are giving concessions have you incentives and taken into account the condition of the salaried people living abroad and sending part of their salary of this country I think you have not made a study of the problems of the fixed salary people working abroad No in centive has been given to such people

Sir I happened to meet a gentleman from Kuwait recently He told me that he had purchased a plot of land measuring about 10 cents in Bangalore and wanted to dispose it off He could not do so as the Reserve Bank objected to it He wrote to the Reserve Bank and the Reserved Bank

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made & query who asked you to purchase the land? What a pitri He came on a two-week leave and spent most of his tume in going to the Reserve Bank and meeting the officers over there I want to know, is it a crime for person who had worked abroad and put his foreign exchange earnings in India in dollars to purchase a p'ot of land? Later on he was asked submit a pre-dated application and granted permission on paper and allowed to sell the land Of course, he could sell the land He asked me a question, "Do you want me to invest more money in India" This is a classic example of harassment

Now, Sir, people come to India on leave after two to three years of stay abroad They come with ten to twenty saris for their relations You know as to how much they are harassed by the customs authorities Sir, a direct Air India flight was introduced from Abu Dhabi to Madras for the conveni ence of Keralites and others working abroad As soon as this flight touched the Madras airport the customs authorities pounced upon these passengers like tigers I say that you be strict but why can't you have confi dence in the people who come after two to three years with twenty saris' Why can't you have a reasonable atta tude in the matter That flight has since been cancelled

Sir 1 suggest that you may fix some slab system for the salaried people working abroad namely, if they send so much of amount they will be given concession If a man of so much works abroad and sends a good amount of his salary to India in foreign ex change why don't you fix a s'ab system and allow him to bring something for his relations I appeal to you to con sider the problems of the fixed income group working abroad If you have a talk with them you will know their problems

The next point I would like to make is about the impounding of passport. I fully support this provision. In this Bill the detention power has been given to certain important people, even up to the level of Joint Secretary.

Again I would make an appeal to the Minister. Do not treat all people staying abroad as smugglers. Do not go on that presumption. Yes, check them and find out. But unfortunately. in some cases injustice has been done. I know of some cases. I can say this before the Minister. I do not want to go into details. When impounding the passport of a person living abroad, how do you re-examine the case? who is the appellate authority? Here if you detain somebody, there is an Advisory Board to examine that case and examine the whole issue. But when you are impounding the passport of a person, what is the machinery you have to re-examine the whole issue?

example. The man I can cite an produced all evidence. He had made remittances through the Canara Bank. through the Indian Overseas Bank. All the accounts of the different amounts have been produced. His patriotism was reported on by the ambassador himself. I do not want to go into the details. But because of some personal reasons. because some-body had written 'this man is a smuggler'. his passport was impounded. This is not the way to do it. The evidence has been produced before you. But without reason, some incriminating statement was made by a Deputy Secretary sitting in an embassy abroad, who was prejudiced against him, and the passport was impounded. This, I think, is not justified. I make an appeal to the Minister to consider the establishment of some kind of appellate authority to examine such cases on appeal in regard to impound. ing of passport, whether it is genuine or whether it has been done out of personal prejudice. In this case I know it was done on merely personal prejudice. As I said, the patriotism of that man has been exported by the Unfortunately. ambassador himself. you could not take a decision. I do not know whether you had the power

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or who the authority was which took that decision against him in this matter.

Then Shri Das Munsi was speaking about films and smuggled goods. Sarı Chandrappan also made a mention of something in that regard. There is an instance in Kerala where one man escaped prosecution-I do not want to mention his name. Shri Bhattacharya may be interested because he is a big financier of his party. The party is Automobiles. By called Popular making a declaration of Rs. 80 lakhs of black money, they escaped prosecution. I am only sorry to say that your department could not make any check.

SHRI DINEN BHATTACHARYA (Serampore). Your Government also did 1t.

SHRI VAYALAR RAVI: I was going to say that. The Kerala Government did it. I do not know whether they smuggled him in or not. This party had been advertising the availability parts. I had of foreign automobile appeared in The Hindu in all the English newspapers: 'Popular Automobiles-available foreign car spa e parts'. How is it coming? Have you given them an import licence? Or is it smuggled in? Of course, earlier smuggling. Recently the there was Kerala Government's Economic affairs department made a search and they found on big packets 'Made in Germany', 'Made in England', 'Made in everywhere. Later they America' found that all this was made in their factory itself. Of course, they were earlier. But you these smuggling allowed them to cheat the people and you allowed these crooks to escape prosecution by giving them a chance to declare an amount of black money to the tune of Rs. 80 lakhs Shri Bhattacharya and his party may be very angry for this. He is the sole financier of his party in Kerala all the time.

SHRI DINEN BHATTACHARYA : who?

SHRI VAYALAR RAVI: Please ask spri Namboodiripad.

SHRI DINEN BHATTACHARYA: I am interested 80 that I may get some money.

SHRI VAYALAR RAVI: I am asking when these advertisements have been appearing that they have spare parts of foreign cars and so on how has it come about?

Then Shri Das Munsi spoke about films. I have seen a photograph of a famous film producer touching the feet of Haji Mastan. He was a film producer and actor once upon a time. He is still claiming to be partriotic (Interruption). I want to know how when one fine morning Haji Mastan went into jail all this chain has been broken. how all this chain of black money has been broken. What is the explanation given about this photograph showing his touching the feet of Haji Mastan? What action has been taken? Have you made a search on that? Have you found out what are the links that these people have? Have you made any kind of examination of this matter? You are arresting smugglers and foreign exchange racketeers. We are saving money through the black door but delivering it through the front door. Have you taken action against persons who indulge in underinvoicing and over-invoicing and are increasing their Swiss bank account? Have you ever arrested any exportor or businessmen on this account? The businessmen are now happy; they have started praising the 20-point programme; it is just hypocrisy. They want to exploit the name of the programme of the government. Big firms are entering the export business. I can give names and I shall write to him; I do not want to mention the names in the House. They are doing under-invoicing and over-invoicing. Some arrangements are made with foreign buyers to remit the money into Swiss bank accounts or other accounts abroad. You have not taken action against them and they are flourishing even

today. The hon, Minister must look into this matter also. To cite any example, he can take up one or twocases and try to put them behind the bars along with Haji Mastan and others. They are equally criminals. Millions of people working outside are sending money to the country out of their meagre salaries. Remittances from abroad had gone up to Rs. 1500 crores. The grievances of such peoplewho send their meagre salaries to our country should be considered. The exploiters and foreign exchange racketeers should be put behind bars. When passports are impounded thereshould be an appellate authority to examine the whole case. With these words, I fully support the Bill

भीमूल पद्म मागा (तालं) समापति जो, जब मैं इग बिल को 45 रहा था तो इा के स्टेटनेंट प्राफ़ ग्राबजेक्टन ग्रीर रोजन्म में मैंने यह झाइडिआ पाथा :

"There would be serious set back to the anti-smuggling operations if the provisions had been allowed to lapse and hence the President promulgated on he 16th June, 1976, the Conservation of Foreign Exchange and Prevention of Smuggling Actities Ordinance"

પંત સરકા છે. ને અને 15 મહેરો, 1976 का लाल दिले में प्रबंध मंत्र का भावण सूना है कि हम नामंत स्थिति लाना चाहते हैं। झार झाप कहना चाहते हैं कि ज्यों ही यह कान्न खरम हुआ तो तस्करी का व्यापार धौर बढ सकता है। तो यह निश्चित रुप से बढ़ेगा। ऐसी रिष्णुएमन होनी धाहिये कि धढ़े नहीं। हर बक्त तो एवनामल सिच्छमन नहीं रहेगा, इमरजेंनी कातून लागू नहीं रहेंगे। हमें काई ऐपा कानून बताना बाहिये कि सद के लिये तस्करी का व्यापार बत्म हो जाये. जो कि देश के लिये अभिशाप है। झाप ने एक साल का समय दढा दिया। आप इस कानून को सब्सी स

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লাৰু কীজিবঁ। ধাঁযাতা देश ने प्रार्थ. कहा है:

"Bangla Desh issued yesterday an emergency Bill which provides for death penalty to smugglers, hoarders and black marketeers and 14 years imprisonment"

हाई में झोर बर्रं के म.केटि से के लिये जहा इनने कानून ब ते हैं वहा झाप यह भी क्षताइये कि 400 स्मगर्लम जो देश के बाहर चले गये ये घीर झापने सचन में झाश्वासन दिया था कि उन की प्रौपटी को उब्द किया जायगा, तो कितने लोगों को झाप ने बाहर से पकड़ कर बुलाया ?

मत्नी महोदय ने कडा था कि जो स्मगनर बिदेणों में चले गये हैं, उनको यहां बुला कर गिरफनार किया जायेगा धौर स्मगलिंग के द्वारा उन्होंने जो प्राप्टीं बनाई है, उस को जब्द कर नि:या जायेगा। इस झाण्य का एक कानून भी पान किया गया था। मैं यह जाना चाहता हूं कि ऐमे कितने स्मगल् ों को बान इं स्ट्रीर उन की कितनी प्रार्टी को जब्न किया गया है।

किथिनल पोमीजर कोड की धारा 87 भीर 88 के अनुसार फरार व्यक्ति के मकान भीर जायदाद वौरह को कुर्क किया जा सकता है । मैं थ्ह जाना चाहता ह कि क्या भरकार ने इस कानून के अन्तर्गत किमी आयदाद को कुर्क किया है।

मंत्री महोदय यह भी बनायें कि इसवेंन्सी के खत्म होने के बाद सरकार स्तर्गालंग को रोकने के लिए नामैंस कानून के घन्नगैत घीर कस्टम्ज डि गर्टमेंट, एबमाइज डिपार्टमेंट घीर झल्प डिपार्टमेंटुन के माघ्यम से क्या कार्यबाही करेगी । ाहारुः गंधी के संजय में स्वदेगी बान्दों मन कः !' या यार यह कह गया या कि विदेश वस्तुयों का दायकाट किया जाये । इस कथ्य इसारे यहां को विदेशी क्षेजे जाती हैं, या पकडी जानी हैं, उन को दुकानों या कस्टम्ज हाउन में बेचा जाता है, लोग उन को खर्र वते हैं धौर इन तरह उन चीजों के लिए उन की स्पाइ किय बढता है । या तो स्प्रकार यह व्यवस्था करे कि इन विदेशी बीजों को जला दिया जायेगा, नष्ट कर दिया जायेगा ग्रीर उन को किमी दुकान या सुपर वाजार में बेचा नहीं जायेगा, ग्रीर जो व्य क्ति इन चीजों को रखेगा. उस को सजा दी जायेगी । इन प्रकार लोगों के मन में विदेशी बीजों के प्रति हैंदिड वैदा की जाये ।

श्री प्रणव कुनार मुखर्जी के मब स्टेटमेंट बहन भण्छे होते हैं और उन के कदमों मे काफी लाभ भी हवा है। दत्र इस कानून को प्रवधि एक मान के लिए वड रहे हैं। में यह कहना चाहता ह कि सरकार जिन विशागों "र, कस्टम्ज डिपार्टनेंट ग्रीर एक-माइज डिराटमेंट ब्रादि पर इतना पैसा खर्च कर गड़ी है. उन को कमा जाय मौर साम्रारण कानून के सन्तर्गत इस तरह काम किया जाये. जिम में स्वगलिंग को खत्म किया जा सके । सरकार ने हजारों सन्दर्भिको 'कडा है प्रोर करोडों रुपयों की प्राप्टीं को जब्न कर लिया है। उस के बाद भी पाकिस्तान के माथ रेल-सम्बन्ध जार्र होने पर फिर स्लगलिंग होने लगी है. लोग कहते हैं कि वहा में मोना माने त्रग गया है। इन पर विचार करने के लिए श्रा मखर्जी और गह मत्रे ने एक मीटिंग भा बन्दाई।

मैं फिर आग्रह करूगा फिन मेल ला के आन्तग्त सडवी से काफ जिया जाये। केसिज को कोर्ट में ले जाने के बजाये समरी ट्रायल से स्पगलरों की सबा दी जा सकनी है। सबाल यह है कि नामेल ला कब काम ब रेगा

[भी मूत च व डाग]

रहेगा। इ.गम साल मंत्रीमहोदय किर सदन के सायने धायेंगे बौर कहेंगे कि चंकि बजी तक तस्करी खत्म नहीं हई है. इस लिए इस कानून को धौर एक साल के लिए बढाया जाये। मझे झाशा है कि मंत्री कहोदय झगली बार इस कानून की अवधि को बढाने के लिए सदन के सामने नहीं आयेंगे। हां अगर सिर्फ़ इसी कान्त से स्मगलिंग सत्म होती हतो इस कानून को हमेका के लिए बनाये रखा जाये। मैं यह नहीं धाहता कि स्मग्नर्स को बन्द रख ने के लिए एमजेंसी में यही कानून रहे। स्मन्तर्स के लिए अधिर क्या कानून है। उन के लिए ऐना काला कानून बनाइए कि बे लोग ऊपर ही न डड सकें। एमवें मी का सदाल नहीं है।

17 hrs.

[SHRI VASANT SATHE in the Chair.]

SHRI S M. BANERJEE (Kanpur). Mr Chairman, Sir, I rise to support the Bill and pay my warm compliment to my hon. friend, Shri P K Mukher yee and some of the officers who have really worked hard and established that there are people in this country whose integrity cannot be challenged. Recently, when I went to Bombay I had a talk with some of my friends and I was surprised to see that the face of Shri Mukherjee, which is apparently a lovable face, has become a terror to the smugglers. He has really established that smuggling can be checked by taking strong action.

My hon. friend, Shri M C Daga, quoted the speech of the Prime Minister at Red Fort I do not know what its connection with this Bill is The Prime Minister was speaking about emergency and saying that it may be alakened. She said: "्म उसकी कुछ शि.येन अटनेको आसिस कर रहे हैं।"

If this Bill was not there, if this power was not there with the Government, 1 am sure the bigger smugglers would have dectated their ow_n terms and it would not have been possible to put them behind the bars. At that time it was necessary, and the life of the Bill which is being extended should be supported by all of us.

A question which has been taised is whether any permanent statute is necessary. It may not be necessary I believe that human nature changes But the nature of a person, who has been earning fabulous amounts out of smuggling, might change but it changes after he or she was hammered properly

In this case, it was asked, for in stance, why not burn the smuggled goods I am one of those who believes in burning cigarettes Give me any amount of cigarettes even foreign cigarettes I will burn them before the next day But the point is that the ordinary shop-keepers who deal in smuggled goods like blades and scents are not harming the country at all They are not going to harm our conception of swadeshi, the swadeshi andolan or the swadeshi way of life What is harming us is the amount of gold which is going out of this coun try Who are doing this? It is not the shopkeepers who are selling the goods, but the big smugglers, who have a team of experts at their command who do it in connivance with some high officials Even though some of them have been put behind the bary their partners are still outside The hon Minister should try his best th see that those partners are also put in jail I know the smugglers die very hard because they have an interna tional wing.

The other day some people wer caught from Vikram Hotel. The hon Minister said that they were smugglers

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All of them were foreigners and they have murdered some people. Shri Om Mehta in his reply said that they were from France and that they belong to some international ring of smugglers, who are operating in this country. It is difficult to catch them unless such powers are given to the officers. Of course, they have to use them judiciously.

My hon, friend, Shri Chandrappan. said that the smugglers have shifted their operation from Dubai to Ran-Dubai was smuggoon. Previously, glers' paradise. Now they have shifted to Rangoon and they are sending some goods through our borders. So, our border areas should be protected. But the question in which we are more interested in the things which this country. are being taken out of Has the value of the goods smuggled out of this country minimised? The figures show that the amount of goods smuggled out of this country m 1973-74 was much more than what it is today. That means it has been checked, and for that I wish to congratulate the hon. Minister once again.

Then there is under-invoicing and over-invoicing. I fully agree with Shri Vayalar Ravi and Shri Chandrappan when they say that this should be checked. I do not impute any motives, but all the big business houses which are flourishing in the various jute industries especially in the industry, are actually invloved in this under-invoicing and over-invoicconserving they ing. and ate in the Swiss foreign exchange and other banks, and we cannot put our hands on their accounts. I have information with me, I do not want to divulge it, that they are helping some of the sons of the big officers who are being educated abroad They are paying them money regularly, and that is the attraction for which they are gaining favours from the officers. I know that the officers are generally very good and honest, but you know we have our soft corner for our sons and daughters, and

8 (SAKA) Foreign Exchange 218 etc. (Second Amdt.) Bill naturally they cannot possibly deny

that obligation. How to arrest this tendency? It is a very difficult job." One of the officers, Shri Srivastava, Director of Revenue Intelligence, put his hand on the Bajorias and otner houses, but ultimately he got the setback of his life. So, if you cannot completely eliminate this under-invoicing and over-invoicing, at least try to minimise it in the matter of jute and other goods. So, these people are there who are doing it regularly, and that amounts to the worst type of smuggling. A smuggler smuggles a particle article, but these people are actually taking away the money of this country and conserving it in foreign banks for their own interest and for supporting some of these people who are a menace to our society.

Then, the question is whether we have been able to put our hand on the various accounts in the Swiss banks or not. We want to know whether this is possible or not, and if possible, what we have done.

I had a discussion with the hon. Minister and I do not wish to mention the name, but I was surprised to know that a warrant has now been issued against a person who got one of the worst type of smugglers arrested risking his life and got a reward of Rs. 95,000 for that. This, will discourage persons. If that man has done something wrong, he should be hanged, but persons who get snugplers arrested risking their lives, property and business should be properly helped and encouraged.

Then I come to smuggling of jewellery from this country. The tendency now is to smuggle the costliest jewellery belonging to the old Rajas and Maharajas, Rajmatas and Maharanis and of course the Rajkuma'is, hecause in India nobody can possibly purchase them. 1 am told, I do not know whether it is correct, that the official valuation of a particular necklace was Rs. 185 lakhs. I am yer to see it and if I see it, my eyes may

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[Shri S. M. Banerjee]

be dazzled and I may die, but the cuestion is that such things can be "Europased by whom? Only by the Arab countries. So all efforts are being directed to smuggle nox jewellery to the Arab countries because they are able to purchase them. There is no market for them in the USA now, and they will also ultimately sell them only to the Arab countries, because they are the persons who are enarmoured of these things like big diamonds etc. That should also be checked I would also suggest to the hon. Minister that whatever jewellery has been seized from the big Maharajas etc. should go to the National Museum and if these Maharajs etc. are prepared to donate them to the National Museum, they should be accepted. They should not be arrested for this. Suppose a particular Maharani or Rajmata says, 'Do not put me in jail; take away all the jewellery and keep them in the museum or treasure', we should agree. I know, in Moscow, there is a National Treasure where all such things belonging to the Czar period are kept and they are still shown to people. Instead of the thing going through smuggling to Arab countries, let them remain in the national treasure That is my suggestion, and I hope that the Minister will consider this.

Then, I want to say something about selling of the smuggled goods. If the smuggled goods are here, then they should be sold in a proper man-DET I am told that there is a shop in Nehru Market or somewhere which is far off from this place, where these goods are sold. They should be sold in the Central Government Employees' Cooperative Stores or in the Super Market One Wilkinson blade will easily come for a month. The cigarettes are also cheaper 1 do not encourage these things, but I do not mind these smuggled goods being purchased by our people The smuggled goods should not be burnt; that will only be a herioic action:

let them be purchased by the people who want them. What is the harm in that? But they should be sold in open market in a proper manner. ĩn Bombay, I have seen, all these things are available. But people cannot possibly distinguish whether a thing is fake or real. Three-in-one is sold there, and people purchase thinking that it must be a Sony Set or an Akai Set; they cannot show these to others, and when they come back, they find that it is only a case and there is nothing inside. That is why I suggest that the smuggled or confiscated goods should be sold in open market.

My hon. friend has said something about customs. I fully agree that people should be allowed to bring something for their own family members I was present the other day. and I can sav with confidence and with all conviction that the customs officers in Delh₁ and other places are not so bad; if you bring a bottle of wine or whisky or some cigarettes or nylon sarees for your wife, they do not bother about these things I have also seen the amount of things that some people bring-the entire excessweight consists of foreign goods. The customs officers do not mind if "om-body brings a bottle of 'Intimate' for his wife or beloved If instructions are issued to the customs not to be harsh to the people, then every person who goes out will bring only foreign goods Why do we lose hockey and other matches? When our players go, they only go round to see what possibly they can take from there they are not interested in the game, be it football or hockey I am not imputing motives to any one. But it is a fact that they bring so many Last time when they won. things they were let off by the rustoms Buy when they lose naturally they are caught. I must admire the work heing done by the customs officers It is a very difficult job. But one thing, I would like to point out When the suit-cases belonging to a lady are searched, it should not be done openly. It looks had. People

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from the gallery are also watching the whole thing. Somebody takes out a brassier and asks whether it is English or Indian. Somebody is showing a blouse and you ask 'Is it Indian or foreign?' This way ladies are put to shame. After all they have come to India. They are not foreign ladies. They are all Indians. Treat them well. If you want to search somewhere, let there be a proper place where the ladies' garments could be searched. Some people have to face this humilitation, That is why I am telling. I do not want ladies to come with smuggled goods more than the men. They have got equal rights. These are small matters The Minister can simply issue directives That is a different matter If there are two cabins for searching men and women as we have got with respect to security checking. I think that will be better. Otherwse, they are put in a very embarrassing position which the Government coulc avoid,

With these words I support the Bill I must egain assure the hon Minister a young Minister who has established his integrity beyond doubt and has got a bunch of devoted officers I wish him ail success. Mr. Planab Kumar Mukherjee has shown his strength and I wish he becomes stronger in his life-after all I am at the fag end of my lifebut he is going to live longer in this country-so that these good things are shared by my son or my grandchildren.

भी हरी सिंह (खुजी) : समापनि मडोत्य, विदेगीं मुदा मंरक्षण ग्रीर तम्करी निवारण दिरोर मंगोधन विवेरक 1976 पर मदन में भवीं भल रती है। मैं इम बिल का स्वागन करना ह। मैं समझता हे कि मंदी जो नया इम बिनाग के म्रध-करियों और कर्मभाग्यों ने रिठले वर्र में जो काम किया है, सराहर्रय है। ग्राना कर्तम्य पालन करते हुर कस्टम मधि तारियों को इन तरकरों से मुड्मेड़ें भी दुई जिसमें इछ मायल जी हुर, कुछ को चोर्ट मीं लगीं।

इन मधिकारियों को विमार्च द्वारा परस्कृत भी किथा गया है । लेकिन भाष जानते हैं कि जो विदेशों मद्रा की गडबड घोटामा करने व से लोग हैं. जा म्मगलर मार तस्कर है वे सोना चान्दी ही चोरी छिपे नहीं लाने हैं बल्कि नारकोटिकन, कःडे, दवाइणां मादि भी लाते हैं और उनकी तम्करी करते हैं। विदेशी महा का चनधिकृत रूप से जा व्यापार करने वाले थे उन्होंने हिन्दस्ता र की मंग्रे व्यवम्था को बौण्ट कर दिया या गरेंट मालू: गडना था कि हिन्दूम्तान के भारते जो एक बहुत भारी मंतर झा कर खडा हो गण है, झाविक स कट झा कर खडा हे' गया है, उसने यह देश उबरने वाला नहीं है, धर्व देश च ने वाला नहीं है। कोई राम्श नव नजर नहीं माना था। जोतमः 🖀 लोगथे, जो विदेर्गमदा क व्यापार करने वाले लोग ये उन्होंने मार्ग ग्रहरग्र उड गवने मेंट भी बना रखः थी जिस मे गैडो प्राइः: मिनिस्टर, गैडा भाई जी ग्रादि रखें हर्षे न रह न रह वे लोग गुप्त नामों में रखे हुए थे। मधिकान्सिंके करर भी इन्होंने झ'ना प्रमाव जना रखा या । ऐ हैं। सिमालें मांजूद हैं जिन में इन लोगों ने नरह तरह से शामन को झरने काब् में कर रखा था, अधिकारीगण इनके चंगुल से बाहर नही थे. उनको इन लोगों ने तरह तरह से प्रनोभन दे कर प्रदने काब में कर रखा था। जो सराहर्न ए कार्य इग विशाग से किया है उनके लिए यह विभाग न केवल बधाई का पाव है बल्कि मैं सजझना हूं कि मार बहुइमी तरह में कार्य करता रहा तो जे। देश में धार्थिक संकट घब भी योडा वहुत दिखाई एड । है बहु भी समाप्त हो जाएगा । विदेगी मद्रा का झनधिकृत रूर से व्यापार करने बालों ने. तस्करों प्रीय काला धंधा करने बालों ने देश में माधिक संकट पैदा कर दिया था गौर दिखाई पहने लगा था कि मब देश मार्थिक संकट से उबरने वाना नहीं है। यह कानून जब लागू किया गण था मौर जिस को माज फिर में संगोधित करते ती मार्वश्यकता पड़ें। है बड़ा कारगर साब्दि

[मी हरी फिह]

हुवा है, इस कानून के प्रनार करे को तस्करों की घर पकड़ की गई है झौर उनकी कार्रता-इवों पर शोक लगाने में सरकार को घटक जिली है, उसके हाव कजबूत किए हैं। य प तो जावते ही है कि विकास ने घरने प्रयत्नों से कटोडों रुपे का तस्करी का माल घौर विदेशी मुद्रा स्वदि इनवे यहा से 'कडी है। शाज के तो बलमाजिक तत्व हैं, ये हर रए हैं,भय-भोत हो गए हैं घोर काला धधा करने वालों की कार्रवाइयों पर बकुष्ट रुपा है। खेकिन मैं बहना बाहता हू कि ये जो काला धधा करने बासे लोग हैं ये बडे चतुर होते हैं। ये समय को परखने हैं, समय के बनुसार उलने हैं। इन्होंने इए तरह से कार्य करना झारम्भ कर दिया है जिसने ये सोधों करह से काबू रें न मा पए। इस बोट एर द्वाप को ध्यान देना होगा। इस विमाग ने दुर्गा तथा एक इसरी नाव का कर समृद्र में जो म्मगलिंग होदा या उत्पर रोक रुपाई है, उन लोगों को घर पकड का है। इससे उन लोगों का मनोबल ट्रा है।

इस बिल में लिखा हुआ है कि इम बिल को आवश्यकता इमलिए महसूस को बई है कि अगर यह मजोखन न किया गया तो जा हमारे प्रयन्न है वे ढोने पड जायेंगे।

यह बात बिल्कुल सही है। जो तस्कर है इनके वडे लम्बे लम्बे हाथ हैं, इनकी दूसरे देशो मे शाखायें होती हैं। भीर यही नही इनने पीछ विदेशी ताकने हैं जो भारत को कमजोर बनाना चाहनी हैं क्योंकि उनका ध्येय होता है कि अगर स्मगलमं, फारेन एक्सचेज रेकेटीयमें और काला घछा करने बासे म्रान्नरिक ग्राधिक सकट को पैदा कर देगे तो उनका मकसद पूरा होगा। मकसद यह कि क्मजोर हो जाने पर देश उन ताकतो के पास जायगा और वह हम पर ग्राधिपत्य बमायेंगें। तो यह जो रीएक्झनरी ताकने हैं यह लोग भी इन तस्करो का साथ देती थी। उनका पेशा राजनीतिक या, और ग्राधिक इस माने मे कि जब देझ की मर्थ-व्यवेम्या टूट अप्रयी तो देश मोझ्याज़ हो वायता, देश की ताकत अस्य हो अप्रवरी ।

इन के जो थिंरांह काम करते वे उनके पास पावरफुल बायरलैस बैट्स हॉको थे, म्यूब मीडिया होता था और महर्कने बने हुए थे। यहां से टेलीफोन हुन्ना तो कॉमीन टसीफांग पहुच गया घोर कोचीन से कलकता पहुंच गया। इस प्रकार स्मगलसं भीर फ़ौरेंन ए क्सचेंज रेकेटीयर्स का जाल विछा हुमा का पूरे देश में । हमारी सरकार ने नम्भीर प्रयत्न किये हैं जिससे देश को ताकत मिली है। इस बिल मे धबम्य संशोधन होना चाहिये । माननीय डागा जी ने कहा था कि हमको इस बात को परमानेंट बना देना चाहिये ताकि इमरजेसी में यह सब कानूनो की जरूरत न पडे। बात ग्रण्छी है। लेकिन जब मर्च बढ जाता है, या झादत बहुत खराब हो जाती है तो उसके लिए स्पेशन इलाज की जरूरत होती है, भीर यह कानून उसी मर्ज का इमाज है। जब तक स्मगलमं पूरी तरह से खत्म नहीं कर दिये जाते हैं तब तक इस तरह के कानून की जरूरत रहेनी ।

यह बिल सामयिक है, विभाग का प्रयत्न बडा सफल है। लेकिन इस विभाग को झात्म-सतोष की बात नहीं सोचनी चाहिये, बल्कि मुस्तैदी से काम करने रहना चाहिये।

एक बात भीर कहनी है कि बहुत मे लोगो को जब पता लगता है कि सरकार बडी तेजी से काम कर रही है स्मगलसं वे खिलाफ, हॉडर्म के खिलाफ, नो ऐसे लोगो की गतिबिधियो की खबरे जनता गुमनाम पत्नो डारा द्यांत्रकारियों तक पहु जाती है । मेरी माग हे कि इस तरह के बुजनाम पत्नों पर मापको तवज्यह देनी चाहिंद । यह नहीं कि किसी का नाम नहीं लिखा है इसमिंद उस पर ध्यान न दें । मगर भ्राचकों काई खबर मिलती है तो मापजो देखना चाहिय कि इस खत के पीछे जी कोई सचाई हा सकती है ।

ग्राव स्मगलर्स जेस ने पढें हैं, कुछ की सम्पत्ति नीलाम हुई है बौर कुछ की विवेषों से पकड़ कर बुलाने की कोशिश की जा रही है। यह सारे प्रयत्न साबित करते हैं कि हमारी सरकार का ट्रैंड इस मीनेस से निपटने का है। सारे देश के ग्रन्दर जो ग्रार्थिक संकट है उसको खत्म करके ऐसी ग्रर्थ व्यवस्था देश में कायम करनी है जिससे देश तरक्की करे ग्रौर ग्रपनी इकोनामी जैनरेट हो । हमारे देश का ग्रार्थिक ढांचा फजे फूले ।

एक बात मझे ग्रौर कहनी है कि जो लोग बाहर जाते हैं विदेशों में, वहां डेढ़, दो साल या 6 महीने काम कर लेते हैं तो उन को बहुत सारा सामान लाने की इजाजत मिल जाती है । मतलब यह कि उन्हें इस बात की छट रहती है कि 5, 6 महीने तक कोई चीज खरीद कर इस्तेमाल करें ग्रौर फिर उसको देश में ले ग्रायें। यह जो नियम है इसमें संशोधन करना चाहिये । जो देश के बाहर 6 महीने तक या उससे ज्यादा समय तक रहते हैं उनको बहुत ज्यादा सामान ग्रयने देश में लाने की इजाज त नहीं होनी चाहिये क्योंकि अब सभी चीजें अपने देश में बनती हैं । कौन सी वस्तू ऐसी है जो हमारे देश में नहीं बनती ? हमारे देश के कपडे ग्रौर घड़ियां बहुत ग्रच्छे हैं । इतनी ग्रच्छी ग्रौर सस्ती घड़ियां किसी मुल्क की नहीं हो सकती हैं जितनी कि हमारे देश की हैं । ग्राय देखें एच०एम०टी० की घड़ियां बहत ग्रच्छी हैं ।

श्रो एस॰ एम॰ बनर्जी : जो ग्रादमी 5, 6 साल तक बाहर रहता है, उसको वहां पर नये कपड़े बनवाने ही पड़ेंगे । क्या उसको उन कपड़ों को लाने की इजाजत भी नहीं होनी चाहिये ?

श्री हरी सिंह : वे लायें, लेकिन वे ढेर के ढेर ग्रीर ग्रम्बार के ग्रम्बार न लायें जिनको उनके पोते ग्रीर पड़पोते तक पहन सकें। हम देखते हैं कि कई लोग पूरी दुकान उठाकर ले ग्राते हैं। वे ऊपर का रंग खरोंचकर या कवर को फीका कर के चीजों को पुराना बना देते हैं और इस तरह पुरानी चीज़ की ग्राड़ में नई चीजों लाते हैं । यह भी बड़ी भारी स्मर्गालग है और सरकार को इस तरफ ध्यान देना चाहिये । इस अधिनियम की अवधि बढ़ाने के लिये यह जो विधेयक सदन में विचार के लिये पेश किया गया है, यह बड़ा ही सामयिक है और इस पर तत्परता से काम करने की बहुत आवश्यकता है ।

देश में जम्हूरियत को बचाने के लिये जो बहुत से प्रयत्न हुए हैं, उनमें इस विभाग द्वारा किये गये उपाय भी बड़े सराहनीय हैं। इन ग्रल्फाज के साथ मैं इस विधेयक का समर्थन करता हुं।

SHRI K. MAYATHEVAR (Dindigul): Mr. Chairman, Sir, I stand to support this Bill. All of us are aware of the anti-social elements who were indulging in smuggling activities. They are anti-nationals. It goes without saying that it is they who were responsible for this unprecedented inflation in India and Government were able to control this by their action. The people expect a much more effective action by Government against the smugglers.

So far as Government is concerned, we have given them all the powers that were necessary to put an end to the smuggling activities that were going on in this country. But, I am sorry to say that only fifty persons have been arrested-big sharks only have been apprehended. For instance in Tamilnadu Coolie Mastan was a smuggler who was arrested in Bombay. But one Mr. Yasin has still not been arrested because in Tamilnadu he was the righthand man of the then Chief Minister of Madras and the supporter of then Law Minister, Shri Madhavan. At the time they were ruling it is they who had been protecting this person Shri Yasin who was a famous international

[Shri K. Mayathevar]

smuggler in Tamiladu. He was like a millionnaire, a powerful man like Mastan and Bakhia. It is shameful that our Government has not been able to arrost this person and put him behind the bars. Why?

We are having the Extradition Law. That is applicable to all countries uniformly, be it USSR, USA, Britain or France. Why were we not able to extradite Shri Yasin under the Extradition Law?

Shri Yagın could have been extradited under the Extradition Law applicable to all the countries. He was in Singapore sometime back he was in Bangkok later on and in the east-axiatic countries I am sorry to say that he came into India as well as left India without the knowledge of the Government. Sir, we will have to arrest many such people so as to annihilate the entire smuggling activity. Unfortunately, the Government of India is still treating this smuggling offence as an economic offence. I have pleaded three to four times on the Floor of the House for treating this offence as a 'pucca' criminal offence.

Sir, these smugglers are responsible for inflation and rise in prices. They are not only stabbing the economy of the country but also they are stabbing at the back of the poor masses of India, We must introduce a special law to give punishment to such people. There should be a provision for a minimum of ten years' sentence for this offence. As present under Customs Act and Foreign Exchange Act we are only giving them two years imprisonment plus a fine of Rs. 2,000/-. This is not sufficient. I plead for a change in the law.

Further, Sir, I would like to know what are you going to do with these smugglers after the Emergency is

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lifted? They will-once releasedonce again become multi-millioners. These fellows inspite of having committed national offence and antisocial offences are treated as wery big people in the society even new. We must amend the entire law permanently. It is no use extending it merely by 12 months. We must have a special law, special courts and provide special punishment to these offenders. I would like to suggest, if necessary introduce a new subsection to Section 302 IPC to provide death sentence for the offence of smuggling.

Mr. Chairman, Sir, these mugglers who are at present behind the bars are being given the son-in-law's treatment in the jail. I am told they are provided with all the facilities except giving them ladies.

AN HON, MEMBER: They are allowed to go to their wives.

SHRI K. MAYATHEVAR. Sir. the people expect more stern action against these reople. Why are you allowing them access to all these privileges. I plead that these people should be treated as part of the ordinary criminals inside the jail. Then only tney will feel sorry for their offences and when they come out will rectify themselves and completely change their mode of life. They are not political offenders, they are not political leaders. to be given special privileges inside jail. They are pucca offenders under certain provisions of law not only of customs but of foreign exchange Hereafter at least they should be treated as ordinary criminals under IPC and some other offences under the law of the land.

I am from Tamil Nadu. The hon. Minister knows it.

AN HON. MEMBER: And ADMK.

MAYATHEVAR: Thank SHRI K. you for the compliment. Last you

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some members of our party brought to the notice of Government in Rajya Sabha that the ex-Chief Minister, Shri Karunanidhi, and the then Law Minister, Shri Madhavan, were reliably said to have deposited large amounts of money in foreign banks. Now after the appointment of the Inquiry Commission, the Government of India have dug out so many crores on account of black money, unaccounted money, received by them by way of corruption or misuse of power on the pretext of executing so many plans for the public. Still larger amounts remain in their names or in their benami names-especially these two Ministers. This may also be checked by the Government of India

provisions What are the we are having? What are the laws we are having now to bring back all the plack money or earned money or unearned money deposited by our smugglers in foreign banks? Our laws are even now silent on this. Some friends were happy to note that the inflow of money s larger now as a result of the emerrency and steps taken thereafter. But that inflow is not sufficient. Still to many crores are allowed to be deposited in foreign banks. Under these ircumstances, the Government of india must at least take effective steps o bring back all the money deposited by our smugglers in foreign banks in heir names or in fraudulent benami ames.

Then what are the measures taken to confiscate their property? Notices have been issued against some. Issuing notices is not enough. You must immediately take action to forfeit all the properties of these people. It is high time you implemented that kind of law. The actions taken at present are not sufficient and adequate. We are not happy. We are ready to support you to the fullest extent. You go forward with still more speed. That is what we expect, the people of Tamii Nadu expect, the whole Indian people, 60 crores of them, except of Government-go forward more speedi-

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We are happy with watever action has been taken by Government against smuggling activities. We are happy to support it and welcome it and we will support you in future also if you take much more serious, much more effective, action against these people and try to confiscate the properties of these smugglers without consideration of any sympathy for them because they are not ordinary offenders, they are offenders at the national level, they are not only economic offenders, they are offenders whose offences are killing the entire Indian economy. With this plea, I conclude my speech and thank the hon Chairman for giving me this opportunity.

NAIK (Kanara): So SHRI B. V. much has been said on this Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill under consideration that it is very difficult to add more. I think the root cause of smuggling not only in our country, but in the world at large is-in spite of my own secular outlook, I have to say this that Islam does not forbid smuggling. Islam is a religion which does not forbid smugsling just as they forbid eating pork.

Which religion MR. CHAIRMAN: forbids smuggling?

SHRI B. V. NAIK: I hope the Chair will tolerate a compliment being paid. Before economic nation-states came, there was religion and there were few inhibitions. In the history of England there was a time when, particularly in the 15th and 16th centuries, smuggling was there very much. Later on when nation-states came in, they put tariff barriers and thereafter it become antinational. But in regard to Islam as a whole they believe in economic internationalism believing in interest which is preceding even Marxist interpretation of religion or economics, they are cutting down all the interest; there is permission; it is not a forbidden act because Islam is both a State religion as well as religion. I am not

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[Shri B. V. Naik]

going into the dangerous field, all the Muslim countries in the Arab world, in Bubhai, etc. I hope I have been able to carry conviction. In Kuwait and middle-eastern countries exporting of smuggled goods is carried on as an of funds is open trade. Collection really big business in those countries, collection of funds, not against receipts, but parking of their vehicles, their ships, their trawlers, their mechanised boats and all those things are done under the jurisdiction of the sheikh and is legal, there is nothing illegal.

SHRI DINEN BHATTACHARYYA What are you saying? What is your proposition?

SHRI B. V NAIK. The collection 18 Small people an open collection invest in it. In other words, the root of our smuggling is not in this country but it is in some of those countries where it is permitted

CHAIRMAN. Mr. Naik is MR. always original.

SHRI B. V. NAIK In the circumstances, if you can bear with that, the solution for a permanent cure to this suggested by malady should lie, as Mr. Chandrappan in changing the consumer habits in the Calcutta streets. Bombay streets, port areas and towns. If you want to put a stop to opium trade, stop orium consumption; if you want to put a stop to some other consumption of luxury goods, stop that consumption. But more important, if you want to tackle it realistically and at a political level, you should do this. But things suggested by Chandrappan were suggested centuries ago by reformers. But it has not been possible. We tried prohibition, it had not succeeded. Therefore, the solution would be to tackle it at the root, that is, m the Arab world, particulary those countries known for smuggling will have to be taskled at a diplomatic

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plane. It is a matter essentially felling within the precincts of the Ministry of External Affairs and if L could say so, on a bilateral basis fresh initiatives particularly with our sister countries in the middleast by our goodwill, which we enjoy might pay dividends. I am not saying that smugglers who continue to be allegedly, fairly influential in many parts of the world and elsewhere are not influenthose countries. If the tial ın suggestion is credible to the hon. Minister-his expression does not reveal it-we can ask the other nonaligned countries through diplomatic channel so that those countries impose . immediately law in their respective jurisdiction against the operation of those smugglers in respect of those friendly countries, wherever there is objection. So, from Dubai, if Pakistan does not object to the smuggling, they can carry on the smuggling operations But if there is a smuggler in Dubai and India objects to the smuggling the State law must come m This is my suggestion and it may be examined

Shri Maya Thevar My colleague said, something must be done about banks considering the foreign sovereignty of these countries, particularly Switzerland and others, it But would be a difficult proposition. like the voluntary disclosure scheme for tax dodgers, does the ministry have any plan-Stage II-for these smugglers also? Once the person who has been locked up behind the bars comes to know that there is no escape from it, if you keep the door open to the smuggler who has been detained under COFEPOSA that in case he declares in writing. "I am holding accounts in such and such foreign banks; these are the deposit numbers and these are the specific branches, etc", if he dicloses all such information which he alone can disclose, will it be worth-while to have a scheme whereunder a person who admits the guilt, as in the case of non-payment of taxes, might be in a position to be in the good books of

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the government and you will be also able to collect the foreign exchange he has accumulated through nefarious means? Otherwise, what sovereignty do we have over Swiss Banks? It is prevailing because we cannot do asything. There are limitations of national sovereignty. You can impose heavy penalty, confiscation of goods. etc., but does the ministry have such a plan for these people also?

MR. CHAIRMAN: The same procedure which you suggested for Dubai can be adopted here also. Why have different standards?

SHRI B. V. NAIK: If I am carrying on smuggling from Dubai, a port. my actions are plainly known. But if I** go and deposit 100 dollars in a Swiss Bank, there is no way of knowing whether we are MPs. ** or smugglers. Since there is difficulty of identification, I would suggest that voluntary disclosure scheme the which has been adopted in regard to tax dodgers may be tried here also.

MR. CHAIRMAN: Your remark is not called for and it wil be deleted from the records, in respect of the Chair. You can include yourself.

SHRI K. LAKKAPPA (Tumkur) To preserve the dignity of the House, his name also should not be included.

SHRI B. V. NAIK: Having understood the gravity of the situation, I would not labour that point. If you go through the entire construction, you will see that there was absolutely no intention to offend the dignity of the Chair.

MR. CHAIRMAN: I know you did not do it deliberately, but that should not find a place even in 3 lighter vien.

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SHRI B. V. NAIK: What I have stated now is for the purpose of record. The confiscation of property that has been done so far is inadequate. Since I come from a constituency, which is in the West Coast, there are some inhabitants there who are smugglers. According to my information, which is based on the reply given by the hon. Minister in reply to a question, in Karnataka some properties belonging to the smugglers have been attached by the District Magistrates I do not know under which Act. There are some such instances. I want the hon. Minister to enlighten us on this point.

Yesterday when I was talking about the MISA I expressed the hope that we would like to see the day when it is outside the statute book of this country. I am sure many hon. Members will join me in that sentiment. But when it comes to COFEPOSA, since it deals with antisocial elements, the Minister has received full-throated and almost unanimous support from all sections of the House and I would say that it should find a permanent place in the Statute Book of this country. I suggestion after am making this deliberation and continuous due observation. I join the sentiments of the rest of the Members and I repeat that it should find a permanent place in the statute book.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, while supporting the Bill, I would like to say that the Statement of Objects and Reasons for this Bill says:

"The special provisions for dealing with emergency contained in section 12A of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 have proved helpful in dealing effectively with persons engaged

^{**} Expunged as ordered by the Chair.

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[Shri K. Lakappa]

in smuggling and foreign exchange racketeering who, owing to their large resources and influence, have been posing a serious threat to the economy, and thereby to the security of the nation."

Therefore, we have to extend our support to this measure.

Enough has been said regarding the smuggling activities and the leakage of foreign exchange. It is the need of the hour to consolidate the gains of emergency and act more vigilantly to conserve our foreign exchange to prevent the smuggling activities in the country.

So far as the detenus under COFEPOSA are concerned, the people specially in Bombay are wondering whether they are really in prison or in paradise. Even though Parliament has passed all sorts of laws to deal with them effectively, I wonder why they are being given such good treatment, be it the Central Government or the State Government. There was a report in the Times of India recently which reads:

"The incidence of coronary ailments seems to be exceptional high among the COFEPOSA detenus, judging by the relatively large numbers in which they have been admitted to the prison ward of the St. George's Hospital in Bombay since the crackdown on the alleged smugglers and racketeers in foreign exchange. By itself, this would have interested only those involved in advanced medical research. but public interest, indeed concern, has of late been aroused, and for good reason, because many of the detenus supposed to have been laid up with serious heart trouble have been seen merrily moving around the city; some have, in fact, been caught sneaking back into their hospitalcum-prison in the wee hours of

the morning. Whether they have been going out on their traditional business or pleasure or a judicious combination of both has not been fully established .. But it is beyond doubt that they could not have embarked on their nocturnal prowl had they been what they claim to be: heart patients."

On the pretext of heart ailment, the detenus have been having virtually all freedom to move about the city and meet people who are engaged in smuggling activities, those who are defending and backing them.

"It is against this background that the Chief Minister of Maharashtra, Mr. S. B. Chavan, has ordered that all COFEPOSA detenus under treatment at St. George's Hospital be transferred to J. J. Hospital."

I am not criticising the Chief Minister of Maharashtra, but why should such lenient treatment be meted out to them? The people of this country begin to feel that the smugglers are respected by such treatment. I know that you are doing very good work, but please give good treatment to the poor people, give them food, shelter and clothing, but not to these people who should be treated mercilessly.

Recently the hon. Minister stated at the Calcutta airport that smuggling to our neighbouring countries is on the increase. Though special arrangements have been made and a collectorate has been established, still the smuggling activities are rampant in these areas There are certain people in detention who are operating with the connivance of big people who are defending them. It may be that some of them are lawyers or belong to nig business houses.

MR. CHAIRMAN: He may continue day after tomorrow.